

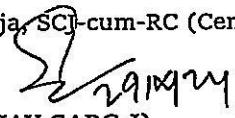
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

In super-session of earlier orders, the following Judicial Officers (Central) are hereby authorized to act as Link courts (Central) to dispose of urgent matters including executions filed in the courts, mentioned in Column No.1, with immediate effect :-

S.No	Name of Judicial Officer (Column No.1)	1 st Link Judicial Officer	2 nd Link Judicial Officer
1	Ms. Upasana Satija SCJ-cum-RC	Sh. Bharat Aggarwal ACJ-cum-CCJ-ARC	Sh. Rahul Verma CCJ-cum-ARC
2	Sh. Bharat Aggarwal ACJ-cum-CCJ-ARC	Sh. Rahul Verma CCJ-cum-ARC	Ms. Upasana Satija SCJ-cum-RC
3	Sh. Rahul Verma CCJ-cum-ARC	Ms. Upasana Satija SCJ-cum-RC	Sh. Bharat Aggarwal ACJ-cum-CCJ-ARC
4	Sh. Rinku Jain JSCC-cum-ASCJ-Cum-GJ-01	Sh. Umesh Kumar JSCC-cum-ASCJ-Cum-GJ-02	Sh. Sahil Khurmi, CJ-01
5	Sh. Umesh Kumar JSCC-cum-ASCJ-Cum-GJ-02	Sh. Rinku Jain JSCC-cum-ASCJ-Cum-GJ-01	Sh. Aakash Sharma, CJ-02
6	Sh. Rupinder Singh Dhiman ARC-01	Ms. Arjinder Kaur,ARC-2	Sh. Rinku Jain JSCC-cum-ASCJ-Cum-GJ-01
7	Ms. Arjinder Kaur,ARC-2	Sh. Rupinder Singh Dhiman ARC-01	Sh. Umesh Kumar JSCC-cum-ASCJ-Cum-GJ-02
8	Sh. Sahil Khurmi, CJ-01	Sh. Aakash Sharma, CJ-02	Ms. Charan Salwan, CJ-03
9	Sh. Aakash Sharma, CJ-02	Ms. Charan Salwan, CJ-03	Sh. Umang Joshi, CJ-04
10	Ms. Charan Salwan, CJ-03	Sh. Umang Joshi, CJ-04	Ms. Sana Khan, CJ-05
11	Sh. Umang Joshi, CJ-04	Ms. Sana Khan, CJ-05	Sh. Kapil Gupta, CJ-06
12	Ms. Sana Khan, CJ-05	Sh. Kapil Gupta, CJ-06	Sh. Sahil Gupta, CJ-07
13	Sh. Kapil Gupta, CJ-06	Sh. Sahil Gupta, CJ-07	Ms. Divya Gupta, CJ-08
14	Sh. Sahil Gupta, CJ-07	Ms. Divya Gupta, CJ-08	Sh. Arvind Dev, CJ-09
15	Ms. Divya Gupta, CJ-08	Sh. Arvind Dev, CJ-09	Sh. Rupinder Singh Dhiman ARC-01
16	Sh. Arvind Dev, CJ-09	Sh. Sahil Khurmi, CJ-01	Ms. Arjinder Kaur,ARC-2

1. As and when Ms. Upasana Satija, SCJ-cum-RC (Central) and his 1st Link Sh. Bharat Aggarwal, ACJ-cum-CCJ-cum-ARC (Central) are on leave or not available due to any unforeseen reason, the matters pertaining to rent cases of the Court of Ld. SCJ-cum-RC (Central) shall be dealt with by Sh. Rahul Verma, CCJ-cum-ARC (Central), Tis Hazari Courts, Delhi.
2. In case IInd link Judicial Officer is not available or happens to be on leave, urgent matter pertaining to executions shall be dealt with by the Judicial Officer mentioned in the next row in the column No.1.
3. In case above mentioned Judicial Officers are not available or are on leave due to any unforeseen reason, the regular civil matters of court shall be fixed by the Reader of the concerned court as per directions issued vide circular No.65754-66014/DJ 19th July, 2005.
4. Clarification regarding this order may be sought from Ms. Upasana Satija, SCJ-cum-RC (Central), Tis Hazari Courts, Delhi, if required.


 (SANJAY GARG-I)
 Principal District & Sessions Judge (HQs)
 Delhi

No. 6/681-716 /F.1(3)/Gaz/2024

Dated _____

Sub:- Link Courts of Civil Judges/RC/ARC (Central).

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The AO(J)/Branch In-charge, Admn. Branch (I,II,III), Office of the SCJ, General Branch, Filing Branch (Central), E-Suvidha Kendra-cum-Facilitation Center, Tis Hazari Courts, Delhi.
4. The P.S./Reader to the undersigned.
5. The Secretary, Bar Association, Tis Hazari Courts, Delhi.
6. The In-Charge, Lock-up, Tis Hazari Courts, Deli.
7. The Website Committee, Tis Hazari Court, Delhi.
8. The R&I Branch (Central) for uploading on LAYERS.



Principal District & Sessions Judge (Hqs)
Delhi